

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**I.A. No. 11 of 2021**

**In**

**Company Appeal(AT)(Insolvency) No. 599 of 2020**

**IN THE MATTER OF:**

**Ketan Anant Raj & Anr.**

**...Appellants**

**Vs**

**Dhanshyam Kantilal Patel**

**....Respondents**

**Liquidator of Krishnai Hospital Pvt. Ltd. & Ors.**

**Present:**

**For Appellants: Mr. Surekh Kant Boxy, Mr. N.P.S. Chawla and Mr. Sujoy Datta, Advocates and Mr. Ketan Raj, Party in person**

**For Respondents: Ms. Geeta Lundwani, Mr. Amey Hadwale, Advocates for Respondent No. 1 and Mr. Dhanshyam Patel (Liquidator-R1).**

**Mr. Janak Shah and Mr. Sunil Joshi, Advocates for Respondent No. 2**

**ORDER**

**(Through Virtual Mode)**

**05.01.2021** At request of the Learned Counsel for the Appellants for filing of 'Rejoinder', five days' time is granted from today and it is lucidly made clear that no further time for filing 'Rejoinder' shall be granted to the Appellants on any score. Also, the Learned Counsel for the Appellants is directed to serve copy of the 'Rejoinder' to the Learned Counsel appearing for the Respondents two days well in advance before the next date of hearing. Till then, finalisation of Auction Process shall not be done.

Added further, it is open to the respective Parties, who have not filed their 'Notes of Written Submissions' to file the same, three days well in advance before the next date of hearing of course, after serving copies thereof to the Learned Counsels also appearing for the other side.

The Office of the Registry is directed to List the matter 'For Hearing' on  
**11<sup>th</sup> January, 2021.**

[Justice Venugopal M.]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Nn*